

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/ 6788 /A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Tadu Tamang,
Jt. Registrar, Gauhati High Court,
Itanagar Permanent Bench, Naharlagun.

Dated Guwahati, th16 December, 2021.

Sub:- **Earned Leave with station leave permission.**

Ref:- HC(IB)-IT/I/2018/(Vol-I) Dated the 15th December, 2021.

Sir,

With reference to the above, I am directed to inform you that Shri Lobsang Tenzin, District and Sessions Judge, Lower Subansiri, District, Ziro has been granted **earned leave for two days on 30.12.2021 and 31.12.2021 along with station leave permission from the evening of 23.12.2021 till the morning of 03.01.2022 (including the winter vacation from 24.12.2021 to 29.12.2021), subject to submission of his Leave Admissibility Report in the Registry of Itanagar Permanent Bench, Naharlagun.** Further, Shri Tenzin has been directed to hand over charge to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/ 6789 /A dated 16.12.2021

Copy to:

1. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

Rao